

OFFICE OF THE REGISTRAR GENERAL, GAUHATI HIGH COURT,
MAHATMA GANDHI ROAD, PANBAZAR, GUWAHATI
(Appellate Authority)

RTI Appeal Id No. 06/2024-25

Appellant : Subu Butung
Village Kalung Ziro Arunachal Pradesh, Lakhimpur, Assam,
Pin: 791120.

Respondent : Registrar (Judicial) & PIO,
Gauhati High Court.


Date of Appeal : **30.11.2024**
Date of Hearing : **11.02.2025**
Date of Order : **11.02.2025**

ORDER

This appeal under Section 19(1) of the Right to Information Act 2005 has been preferred by the appellant against the information sent by Registrar (Judicial) and P.I.O of the Hon'ble Gauhati High Court dated 16.12.2024 by which it was informed to the appellant that there was no scope for re-evaluation of answer scripts as per the Arunachal Pradesh Judicial Service Rules, 2006 (as amended).

The appellant who appeared in the entrance examination of Arunachal Pradesh Judicial Service was aggrieved by the marks allotted in the answer scripts, in respect of certain questions for which he prayed for re-checking of his answer scripts which was rejected vide the communication dated 16.12.2024. Being aggrieved, this instant appeal has been preferred on the ground that there was gross negligence and mistake in checking of the answer scripts.

Although the appeal was filed on 30.12.2024 and ought to have been disposed of within a period of 30 days in terms of Section 19(6) of the Right to Information Act, 2005, the same could not be disposed so for the ill-health of my predecessor-in-office;


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and as such, the period was extended as per rules. Since the period for disposing such an appeal can be extended up to 45 days from the date of filing of the appeal, the same is disposed of within the aforesaid extended period of 45 days.

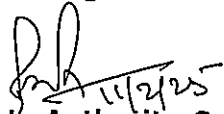
Heard Mr. Subu Butung, the appellant through video conferencing and also the Joint Registrar, Recruitment Cell of the Hon'ble Gauhati High Court.

Also perused the records.

In terms of Section 19(1) of the Right to Information Act 2005, a person who does not receive the decision within the time specified in Sub-Section (1) or Clause (a) of Sub-Section (3) of Section 7 of the Right to Information Act, 2005 may prefer an appeal within 30 days from the expiry of such period or from the receipt of such a decision. In the instant case, the information was received by the appellant within the stipulated period and the appellant was informed that there was no scope for re-evaluation of the answer scripts since the same was not in accordance with the Arunachal Pradesh Judicial Service, 2006. Therefore, I am of the view that the information was sent by the Registrar (Judicial) and P.I.O of the Hon'ble Gauhati High Court for which there was no scope to prefer an appeal. Besides the reason cited in appeal memo by the appellant that there was gross negligence and mistake in checking of the answer scripts is also not a sustainable ground for preferring an appeal. This appellate authority is not the proper forum for the redressal of such a grievance of the appellant.

In view of the aforesaid, this appeal, being devoid of any merit, is liable to be dismissed and the same is accordingly dismissed and disposed of.

Send a copy of this order to the appellant as well as the Registrar (Judicial), P.I.O and Joint Registrar, Recruitment Cell of the Hon'ble Gauhati High Court for information.


**Appellate Authority-Cum-
Registrar General, Gauhati High Court.**